

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 119
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... Applicant/petitioner

v.

Earth Iconoic Infrastructures Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 12.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Chandra Shekhar Yadav & Mr. Varun Sharma, Advs.

For the Respondent:

Mr. Prashant Jain & Ms. Sakshi Kapoor, Advs for R- 2 to 6.

ORDER

CA-1252(PB)/2018


In view of the stand taken by respondent No. 2-5, the presence of Mr. Abhishek Malik, the land lord of the registered office would be necessary. He is impleaded as party non applicant-respondent and be served on the following address:-


B-100, 2nd Floor (Back Side) – Naraina Industrial Area, Phase - 1, New Delhi 110028).

In addition, an e-mail on his email address shall also be sent by the counsel for the RP.

A copy of the rejoinder has been furnished to the counsel for the non applicant-respondent No. 6 in the Court today.

List on 03.05.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)